COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 362 OF 2017

Dated: 23rd April, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Federation of Karnataka Chamber of Commerce and Appellant(s)

Industry (FKCCI)

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P. Unny for

Mr. Rohit Rao N.

Counsel for the Respondent(s) : Ms. Neha Garg for

Mr. Anand K. Ganesan for R.1

Ms. Shahbaaz Hussain Mr. Prem Mardi for R.1

ORDER

Learned counsel for respondent No.2 seeks a week's time to file reply. He may file the same on or before 01.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>09.07.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk